Annexure - 8

Modern Syntex (India) Limited; CIRP commenced on 28.03.2022;

List of creditors as on 23.01.2023

List of operational creditors (Other than Workmen and Employees and Government Dues)

Date of receipt Amount claimed Am	
CICI Bank Ltd. 08.04.2022 ₹ 6,546,787.50 ₹ 6,546,787.50 ₹ 6,546,787.50 ₹ 6,546,787.50 ₹ 6,546,787.50 ₹ 6,546,787.50 ₹ 6,000 ₹ 0.00 ₹	narks, if any
2 Agencies Pvt. Ltd. 09.04.2022 ₹ 2,176,357.00 ₹ 2,176,357.00 ₹ 2,176,357.00	-
4 Arjay Fabricators 11.04.2022 ₹ 963,480.00 ₹ 1.00 ₹ 0.00	-
4 Arjay Fabricators 11.04.2022 ₹ 963,480.00 ₹ 1.00 ₹ 0.00	-
5 BSE Limited 12.04.2022 ₹ 7,052,281.00 ₹ 7,052,281.00 Operational Debt ₹ 0.00 ₹ 0.	ed in appropriate claim form, n has been provisionally amount of Rs. 1.
State Tax Dept. O6.05.2022 ₹ 258,500,798.00 ₹ 258,500,798.00 Operational Debt ₹ 0.00	-
Colorband Dyestuff Pvt. 03.06.2022 ₹ 7,859,613.00 ₹ 7,859,613.00 Operational Debt ₹ 0.00 ₹ 0.00 ₹ 0.00 ₹ 0.00 ₹ 0.00	-
8 Ltd. 03.06.2022 ₹7,859,613.00 ₹7,859,613.00 ^{Operational Debt} ₹0.00 ₹0.00 No N/a ₹0.00 ₹0.00 ₹0.00 ₹0.00	-
	-
CGST & Central Excise Operational Debt 9 Commissionerate, Alwar 08.06.2022 ₹ 1,644,212.00 ₹ 1,644,212.00 ₹ 0.00	-
M.M. Sagar through Prop. Mr Mahendra Operational Debt 10 Moolchand Shah, HUF 16.06.2022 ₹ 3,512,302.00 ₹ 3,512,302.00 ₹ 0.0	-
Central Warehousing 19.06.2022 ₹ 56,266,067.00 ₹ 56,266,067.00 Operational Debt ₹ 0.00	-
CGST & Central Excise Commissionerate, Commissionerate, Operational Debt 12 Vadodara 29.06.2022 ₹ 64,595,257.00 ₹ 64,595,257.00 ₹ 0.00 ₹	_
Employess Provident Fund Organisation, Operational Debt 13 RPFC, Jaipur 28.06.2022 ₹ 121,160.00 ₹ 121,160.00 ₹ 0.00	-
13 Total 416,264,552.50 415,301,073.50 ₹ 0.00 ₹ 0.00 ₹ 0.00 ₹ 0.00 ₹ 0.00 ₹ 963,479.00	

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

- 2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.
- 3. Claims have been provisionally admitted by RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to RP.
- 4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- 5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

^{1.} As per Regulation 14 of IBC 2016-